

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 324

CA-171/2022 CA-242/2022 IA(Companies Act.)/61/2022

In

CP-28/ND/2022

IN THE MATTER OF:

M/s. Rahul Gyanchandani

.....APPLICANT/PETITIONER

Vs.

M/s. Parsvnath Landmark Developers Pvt Ltd.

.....RESPONDENT

SECTION

U/s 221

Order delivered on 09.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sataroop Das

For the Respondent : Mr. Karan Rajpurohit, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **17.07.2023.**

Sd/-
(Court Officer)